GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *437

TO BE ANSWERED ON THE 23RD JULY, 2019/ SHRAVANA 1, 1941 (SAKA)

DELIMITATION EXERCISE

†*437. SHRI AJAY MISRA TENI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are a total of 111 seats in Jammu and Kashmir assembly but assembly elections are held for only 87 seats and if so, the details thereof;
- (b) if so, whether according to section 47 of the State Constitution, 24 seats have been left vacant for Pakistan Occupied Kashmir and if so, the details thereof;
- (c) if so, whether as a result of 24 vacant seats and delimitation exercise not undertaken for the past 25 years, popular Government is not being formed as per the wishes of the majority of the people of the State and if so, the details thereof;
- (d) if so, whether the Government proposes to undertake delimitation exercise by lifting the ban on delimitation imposed by the State Government before the ensuing assembly elections; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO. *437 FOR 23.07.2019

(a) to (e): As per section 47 of the Constitution of Jammu and Kashmir, the Legislative Assembly consists of 111 members chosen by direct election from territorial constituencies in the State. However, as per section 48 of the Constitution of Jammu and Kashmir, until the area of the State under the occupation of Pakistan ceases to be so occupied and the people residing in that area elect their representatives, 24 seats in the Legislative Assembly shall remain vacant and shall not be taken into account for reckoning the total membership of the Assembly.

Article 170 of the Constitution of India that deals with Delimitation of the constituencies for State Legislative Assemblies has not been extended to Jammu and Kashmir. Delimitation of Legislative Assembly Constituencies in the State of Jammu and Kashmir is carried out under sections 47 and 141 of the Constitution of Jammu and Kashmir.
